# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT HYDERABAD

REVIEW PETITION NOS. 90/93 in O.A. No.583/92 and R.P.No.91/93 in OA No.584/92

DATE OF JUDGMENT: 9.9.1993.

#### BETWEEN:

- 1. The Superintendent of Post Offices, Kurnool Division, Kurnool-1.
- 2. The Postmaster General, A.P. Southern Region.
- 3. The Director General OL ---New Delhi.

both the RPs.

Advocate.

#### AND

Mr L.Balaiah Mr. C.Ramanjaneyulu Respondent in RP 90/93 Respondent in RP 91/93

### HEARD:

COUNSEL FOR THE APPLICANTS/PETITIONERS: Mr. N.V.Ramana, Addl.CGS Mr. Krishna Devan, COUNSEL FOR THE RESPONDENTS:

### CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN HON'BLE SHRI P.T. THIRUVENGADAM, MEMBER (ADMN.)

## JUDGMENT

(As per Hon'ble Shri Justice V. Neeladri Rao, Vice Chairman)

It is urged in the Review Petitions that when this Tribunal upheld the action of the Department in suspending the respondents herein ie., applicants in the OAs, it cannot

contd....

be held that the suspension from the date of expiry of three months after the date of the order of suspension as void. This is not a question where there is an error apparent on the face of the record and thus there is no ground for review in both the Review Petitions. Accordingly, the Review Petitions are

(Dictated in the open Court).

P. J. 26

(P.T.THIRUVENGADAM)
MEMBER (ADMN.)

(V.NEELADRI RAO) VICE CHAIRMAN

DATED: 9th September, 1993.

Copy to:-

 The Superintendent of Post Offices, Kurnool Divi Kurnool-1.

2. The Postmaster General, A.P. Southern Region. Kurnool-5.

3. The Director General of Posts, New Delhi

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